

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.406
IB/568/ND/2023

IN THE MATTER OF:

R.R. Industrial corporation (India)private limited	...	Applicant
Versus		
Kkspun India Limited	...	Respondent

under Section 9 (IBC) Code, 2016

Order delivered on 19.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Saswat Kumar Acharya, Adv.
For the Respondent	:	

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Applicant is present through VC. Ld. Counsel for the Respondent is present physically and submits that they received a copy of the application. However, they have filed an application under Rule 11 and the same is yet to be numbered and seeks time to file reply. List the matter on **10.05.2024.**

-SD-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

-SD-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)